

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING

RAJYA SABHA

UNSTARRED QUESTION NO.3019

TO BE ANSWERED ON 12TH DECEMBER, 2016

LEASING OF LANDS TO PRIVATE COMPANIES BY PORT TRUSTS

3019. SHRI PARIMAL NATHWANI:

Will the Minister of SHIPPING be pleased to state:

- (a) whether Government intends to allow port trusts to lease land to private companies and if so, the details thereof;
- (b) the total area of land that currently remains unused at ports;
- (c) the procedure by which the land would be leased to private companies and the activities for which the land would be leased;
- (d) the revenue sharing methodology with Government; and
- (e) the estimated revenue Government intends to earn through such leasing of port land?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING
(SHRI MANSUKH L. MANDAVIYA)

- (a) Yes, Sir. Major Ports lease out their land to private companies as per Policy Guidelines for Land Management, 2014.
- (b) The details of unused land (Port wise) is given below:-
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| S. No. | Name of the Port | Total area of land remains unused (in Acres.) |
|--------|------------------------------|---|
| 1 | Kolkata Port Trust | 2009 |
| 2 | Paradip Port Trust | NIL |
| 3 | Visakhapatnam Port Trust | 594.98 |
| 4 | Kamarajar Port Ltd | 1650 |
| 5 | Chennai Port Trust | 95 |
| 6 | V O Chidambaranar Port Trust | 669.95 |
| 7 | Cochin Port Trust | 345.948 |
| 8 | New Mangalore Port Trust | 89.65 |
| 9 | Mormugao Port Trust | 15 |
| 10 | Jawaharlal Nehru Port Trust | 617.76 |
| 11 | Mumbai Port Trust | 680.90 |
| 12 | Kandla Port Trusts | 21316.82 (including inter-tidal land) |

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- (c) As per Policy Guidelines for Land Management, 2014, Major Port Trusts can lease land upto maximum cumulative period of 30 years with the approval of Board and beyond 30 years (cumulative) land can be leased with the approval of Government of India for carrying out port related activities.
- (d)&(e): There is no provision of revenue sharing under Policy Guidelines for Land Management, 2014.
